

SHRI INDRAJIT GUPTA:
People who are responsible for this should be taken to task, and punished severely. Please do something about it.

MR. SPEAKER: This is not the way. I won't allow. I am very much concerned—much more than you.

SHRI R.N. RAKESH (Chail):
rose.

MR. SPEAKER: Mr. Rakesh, you made us lose five minutes, by being absent. Now you are going to make me spend five minutes more by being present.

SHRI KRISHNA CHANDRA HALDAR (Durgapur): Sir, give me one minute. I came 15 minutes earlier. I have one submission.

श्री आर० एन० राकेश : मलीगढ़ के
एस० पी०.....

MR. SPEAKER: Nothing. Nothing doing. It is a law and order problem.

*(Interruptions)***

MR. SPEAKER: Nothing is going on record. No question. You give it in writing. No. Not allowed. Not allowed.

*(Interruptions)***

SHRI AJOY BISWAS (Tripura West): *rose.*

MR. SPEAKER: What is it ?

SHRI AJOY BISWAS: The situation in Tripura is very alarming.

MR. SPEAKER: Where ?

SHRI AJOY BISWAS : In Tripura.

MR. SPEAKER: I have got it.

*(Interruptions)***

SHRI AJOY BISWAS: *rose.*

MR. SPEAKER: I will not allow it. You are breaking the rules.

SHRI HARIKESH BAHADUR:
About my notice regarding breach of privilege against the Home Minister, you said... *(Interruptions)*

MR. SPEAKER : No; nothing doing. I will look into it. You will have to come under direction 115.

SHRI HARIKESH BAHADUR:
How can I ? It is a question of privilege.

SHRI RAJESH PILOT: I have given notice under rule 193 on the statement of Dr. Subramaniam Swamy alleging that Mr. Vajpayee released those 22 suspects. It is a question of national security. I am asking for your ruling.

*(Interruptions)***

MR. SPEAKER: Not allowed; not allowed. Shri Bhishma Narain Singh,

12-15 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:—

(i) The Delhi Development Authority (Disposal of Developed Nazul land) Rules, 1981, published in Notification No. G.S. R. 872 in Gazette of India dated the 26th September, 1981

- (ii) The Delhi Development (Miscellaneous) Amendment Rules, 1981, published in Notification No. G.S.R. 917 in Gazette of India dated the 10th October, 1981.

[Placed in Library See No. LT-3007/81].

(2) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of Section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Housing & Urban Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See LT-3008/81.]

THE MINISTER OF AGRICULTURE & RURAL RECONSTRUCTION & IRRIGATION & CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table : a copy of Notification No. G. S. R. 517 (E) (Hindi & English versions) published in Gazette of India dated the 19th September, 1981 declaring The Fertiliser (Control) Order, 1957 as Special Order for the purpose of summary trial under section 21-A of the Essential Commodities Act, 1955.

[Placed in Library See No. LT-3009/81].

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI) : I beg to lay on the Table : a copy of the Inter-State Water Disputes (Amendment) Rules, 1981 (Hindi & English versions) published in Notification No. S.O. 2984 in Gazette of India dated the 31st October,

1981, under sub-section (3) of section 13 of the Inter-State Water Disputes Act, 1956.

[Placed in Library See No. LT-3010/81].

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE & RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN) : I beg to lay on the Table : A copy of the Sugar (Price Determination for 1981-82 Production) Order, 1981 (Hindi & English versions) published in Notification No. G.S.R. 586 (E) in Gazette of India dated the 10th November, 1981, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library See No. LT-3011/81].

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I beg to lay on the Table : a copy each of the following Notifications (Hindi & English versions) under section 159 of the Customs Act, 1962:

- (1) G.S.R. 618(E) published in Gazette of India dated the 27th Nov., 1981 together with an explanatory note regarding withdrawal of partial exemption of customs duty on certain drug intermediates and subjecting them to customs duty (basic plus auxiliary) of 80 per cent *ad valorem*.
- (2) G. S. R. 619(E) published in Gazette of India dated the 27th November, 1981 together with an explanatory memorandum making further amendment to Notification No. 232-Customs dated the 5th December, 1979 with a view to extending the validity of exemption on wet blue hides and skins from the whole of the basic and auxiliary duty of customs leviable thereon upto 30th November, 1982.

(3) G.S.R. 620(E) published in Gazette of India dated the 28th November, 1981 together with an explanatory memorandum making certain amendment to Notification No. 134-Customs dated the 12th May, 1981 with a view to extending the validity of exemption on rough uncut precious stones from the whole of auxiliary duty upto 31st March, 1982.

(4) G. S. R. 626(E) published in Gazette of India dated the 1st December, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice versa* in supersession of Notification dated the 1st Oct., 1981.

[Placed in Library See No. LT-3012/81].

MR. SPEAKER: Now Calling Attention. Mr. Ram Vilas Paswan. Where is he ?

SHRI HARIKESH BAHADUR (Gorakhpur): What about my privilege motion ?

MR. SPEAKER: Come to me. I have already informed.

श्री मनीराम बागड़ी (हिसार) : आपको कितने बजे इत्तिला मिली ? आप होम मिनिस्टर को बचा रहे हैं । आप बतायें कि आपको कब इत्तिला मिली । यह ब्रीच आफ प्रिविलेज क्यों नहीं है ?

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

(Interruptions)**

SHRI HARIKESH BAHADUR: rose.

(Interruptions)**

MR. SPEAKER: If it is a wrong statement, you can come under Direction 115. Nothing is going on record.

श्री मनीराम बागड़ी : ब्रीच आफ प्रिविलेज का **

MR. SPEAKER: No breach of privilege under 115. Now Mr. Parulekar.

(Interruptions)**

MR. SPEAKER: I am sending the book to you for your perusal. You do not know it. If you had known it you would not have raised it.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I call the attention of the Minister.....

(Interruptions)**

SHRI HARIKESH BAHADUR: It should have been inquired into. He said that it was due to power failure. He should have found out the correct position before making the statement.

MR. SPEAKER: No. Not now. Nothing doing.

(Interruptions)

MR. SPEAKER: Mr. Parulekar.

12-20. hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INCIDENT OF VIOLENCE AND HOOLIGANISM IN DHANBAND COAL MINES AREA

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I call the attention of the Minister of Energy to the following matter of urgent public impor-